

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1517 of 2001

New Delhi, this the 8th day of June, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Jagdev Singh  
S/o Shri Balbir Singh  
R/o G.II, 186-87  
Madan Gir, New Delhi

-APPLICANT

(By Advocate: Mrs.Rani Chhabra).

Versus

1. Union of India through its  
Secretary  
Ministry of Communications  
Department of Telecommunications  
Sanchay Bhawan, New Delhi
2. Chief General Manager  
Department of Telecommunications  
Chandigarh
3. General Manager  
Department of Telecommunications  
Projects  
Ambala, Chandigarh
4. Sub-Divisional Officer (Phones).  
Department of Telecommunications  
Pathankot, Chandigarh

-RESPONDENTS

O R D E R (ORAL)

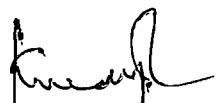
By Hon'ble Mr.Kuldip Singh, Member(Judl)

Applicant submits that he had worked under respondents as casual labour during the period 19.1.87 to 17.11.89. He has filed the present O.A. on 7.6.2001 claiming re-engagement on the plea that some juniors have recently been engaged and that at the time of disengaging the applicant, he had been assured that he would be re-engaged whenever work is available. However, I find that there is no document on record to show that any such assurance was given by respondents. It is also not believable that during such a long period from 1989 to 2001, no junior or fresher might have been engaged.

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2. Applicant has approached this Tribunal after a lapse of about 11 years which means that he had been sleeping over his rights for unduly long period. He has also failed to mention the names of those juniors to whom he is alleging that they have been recently re-engaged.

3. Under these circumstances, this O.A. is dismissed on the grounds of delay and laches.

  
( KULDIP SINGH )  
MEMBER(JUDL)

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